

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL SECRETARY

OA.No.430 of 2001

New Delhi, this 28th day of February 2001

HON'BLE SHRI M.P.SINGH, MEMBER(A)

Sijendra Singh  
S/o Shri Hari Singh  
S/o RZ 2/74 Durga Park, Gali No.3  
Palam Village  
New Delhi-110045

... Applicant

(By Advocate: Shri M.K.Gaur)

versus

Union of India, through

1. The General Manager  
Northern Railway  
Baroda House  
New Delhi-110001
2. The Divisional Railway Manager  
Northern Railway  
Moradabad (U.P.)
3. The P.W.I.  
Northern Railway  
Luxor  
(U.P.)

... Respondents

ORDER(Oral)

By filing this OA, the applicant has sought directions to the respondents to consider him for re-engagement in accordance with the seniority mentioned in the Casual Labour Life Register in the light of the CPCs conference held in September 1993 and vide respondents letter dated 14.10.1993.

The brief facts of the case are that the applicant has worked as casual labour under P.W.I., Northern Railway, Luxor from 9.6.1980 to 25.6.1983. According to the applicant he was



Kishan  
Modified  
vide order  
dt. 6.9.02  
of Hon'ble  
Bench in  
MA No 77/2001  
is CANO.  
430/2001  
10/3/02

(5)

disengaged from service in the year 1987 & was never engaged even for short spells after <sup>1987</sup>~~1987~~. Thereafter he has submitted a number of representations to the respondents for his re-engagement. No decision has been taken by the respondents till now.

2. Keeping in view <sup>2</sup>~~of~~ the facts and the circumstances of the case, I find that this is a fit case to issue direction to the respondents to decide the representation of the applicant. The respondents are, therefore, directed to treat this application as representation of the applicant and decide the same by passing a detailed, reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

4. Let a copy of this OA be sent to the respondents along with the copy of the order.

5. The OA is disposed of with the above direction at the admission stage. No order as to costs.

  
(M. P. Singh)  
Member(A)

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